

By e-mail

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-70/1992/108 /A

From :- Smti. K. Newar,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, ✓ Shri Dulal Mech,
Member, Motor Accident Claims Tribunal,
Goalpara.

Dated Guwahati the 10th January 2019.

Sub: **Casual Leave, Restricted Holiday along with Station Leave permission.**

Ref:- Your letter No. MACT/GLP/2019/06, dtd. 04.01.2019.

Sir,

With reference to the above, I am directed to inform you that, your prayer for Casual Leave for 4 (four) days on 18.01.2019, 19.01.2019, 21.01.2019 and 22.01.2019 and Restricted Holiday for 1(one) day on 17.01.2019 along with headquarter leave permission, w.e.f. the evening of 11.01.2019 till the morning of 24.01.2019, has been ~~granted/rejected~~ granted.

The District and Sessions Judge, Goalpara and in his absence, the senior most Judicial officer at the station will be in charge of your Court and Office in your absence on leave.

Yours faithfully,

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-70/1992/109 /A, dated 10.1.19 Plas

Copy to:

1. The District and Sessions Judge, Goalpara.

Sd/-

JT. REGISTRAR (VIGILANCE)